## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition Nos. 231/GT/2014

Subject: Revision of tariff for the period 2009-14 after truing up and determination of tariff for 2014-19 in respect of Dulhasti Power Station.

Petitioner : NHPC limited

Respondents : PSPCL & 11 others

Date of hearing : **5.1.2016** 

Coram : Shri Gireesh B Pradhan, Chairperson

Shri A.K.Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Parties present : Shri A.K Pandey, NHPC

Shri Naresh Bansal, NHPC Shri Piyush Kumar, NHPC Shri Jitendra Kumar Jha, NHPC Shri R.B Sharma, Advocate, BRPL

Shri S. K Agarwal, Advocate, Rajasthan Discoms Shri G.L Verma, Advocate, Rajasthan Discoms Ms. Neelam Advocate, Rajasthan Discoms

## **Record of Proceedings**

During the hearing, the representative of the petitioner made detailed submissions in the matter and prayed that the tariff of the generating station may be determined as claimed in the petition. He further prayed for grant of time to file additional information sought for by the Commission and also rejoinder to the reply filed by the respondents, BRPL and discoms of Rajasthan.

- 2. The learned counsel for the respondent, BRPL mainly submitted as under:
  - (i) The amount of ₹3788 lakh claimed towards electricity charges pertain to the precommissioning period and cannot be considered under the additional capitalisation. Moreover, the said expenditure cannot be booked in the RCE of the project. The petitioner cannot be allowed to revise the cost estimates already attained.
  - (ii) No reply has been filed by the petitioner to the issues raised by BSES regarding the water charges and usage by the petitioner.
  - (iii) Reply in the matter may be considered for determining the tariff of the generating station.
- 3. The Commission after hearing the parties directed the petitioner to submit additional information on affidavit, by 1.2.2016, with advance copy to the respondents, as follows:
  - (a) Complete details as regards to the claim of ₹3788 lakh for electricity charges pertains to the pre commissioning period and revision of RCE on the claim, if any.



- (b) Clarification as to whether the cost of transmission lines during construction period (transferred to J&K PDD) has been included in the capital cost of the project.
- (c) Additional Information as sought vide ROP of the hearing dated 17.11.2015.
- 4. The petitioner shall file rejoinder, if any, by 18.2.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.
- 5. Subject to the above the orders are reserved in the petition.

By Order of the Commission

Sd/-(T. Rout) Chief (Law)

